

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02
(WEST), TIS HAZARI COURTS : DELHI

Bail Appls. No. 670/21, 671/21 & 672/21
FIR No. 505/2020
P.S. : Hari Nagar
U/s. 498A/406/34 IPC
State Vs. 1. Hemlata, 2. Sunil Kumar @ Sunil Sah &
Saumya Devi @ Nisha

24.05.2021

As per directions of Ld. Principal District &
Sessions Judge (West), Delhi vide order no. 449/10620-
10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this
bail application is being taken up for hearing through
VC.


This is an application u/s 438 Cr.P.C filed on behalf of
applicant/accused for grant of anticipatory bail.

Present : Sh. Alok Saxena, Ld. Addl. PP for the State through
V.C.
Sh. Vinay Mohan, Ld. Counsel for complainant
through V.C.
Sh. Vinod Kumar Poddar, Ld. Counsel for
applicant/accused through V.C.
IO SI Niranjan Lal through V.C.

It is submitted that matter is still pending before
Mediation Cell. Heard.

Put up for hearing on 21.06.2021. Interim order to
continue till next date of hearing.

Copy of order be given dasti.


(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge/24.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**Bail Appls. No. 1152/21, 1153/21, 1154/21, 1155/21,
1156/21 & 1157/21**

FIR No. 672/2020

P.S. : Hari Nagar

U/s. 498A/406/34 IPC

**State Vs. 1. Krishna, 2. Jyoti, 3. Surender Singh, 4.
Shobha Rani, 5. Pawan Kumar and 6. Ramphal Singh**

24.05.2021

**As per directions of Ld. Principal District &
Sessions Judge (West), Delhi vide order no. 449/10620-
10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this
bail application is being taken up for hearing through
VC.**

This is an application u/s 438 Cr.P.C filed on behalf of
applicant/accused for grant of anticipatory bail.

Present : Sh. Alok Saxena, Ld. Addl. PP for the State through
V.C.
None else.

In the interest of justice, matter is adjourned for
16.06.2021. Interim order to continue till next date of hearing.

Copy of order be given dasti.


**(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge**

24.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**Bail Appl. No. 1604/2021
FIR No. 68/2021
P.S. :Paschim Vihar (East)
U/s. 308/34 IPC
State Vs. Sajjan Kumar**

24.05.2021

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s 439 Cr.P.C filed on behalf of applicant/accused for grant of bail.

Present : Sh. Alok Saxena, Ld. Addl. PP for the State through V.C.
Sh. Pankaj Kishore Gupta, Ld. Legal Aid Counsel for applicant/accused through V.C.

At the outset, Ld. Counsel for applicant/accused seeks permission to withdraw the present application. Heard.

In view of the submissions, present application stands dismissed as withdrawn.

Copy of order be given dasti.



**(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge**

24.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 640/2015
P.S. :Ranjit Nagar
U/s. 308/452/506/34 IPC
State Vs. Manish @ Golu**

24.05.2021

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s 439 Cr.P.C filed on behalf of applicant/accused for grant of bail under HPC.

Present : Sh. Alok Saxena, Ld. Addl. PP for the State through V.C.
Sh. Nagendra Singh, Ld. Counsel for applicant/accused through V.C.

At the outset, Ld. Counsel for applicant/accused seeks permission to withdraw the present application. Heard.

In view of the submissions, present application stands dismissed as withdrawn.

Copy of order be given dasti.


**(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge**

24.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 108/2009
P.S. : Mianwali Nagar
U/s. 302/34 IPC
State Vs. Ravi Malik@ Bhura**

24.05.2021

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s 439 Cr.P.C filed on behalf of applicant/accused for grant of bail under HPC.

Present : Sh. Alok Saxena, Ld. Addl. PP for the State through V.C.
Sh. Mohit Dahiya, Ld. Counsel for applicant/accused through V.C.

At the outset, Ld. Counsel for applicant/accused seeks permission to withdraw the present application. Heard.

In view of the submissions, present application stands dismissed as withdrawn.

Copy of order be given dasti.


**(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge**

24.05.2021

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

FIR No. 911/2020

PS : Hari Nagar

State Vs. Ravi Gupta s/o Late Sh. Subhash Chand Gupta

U/s 392/397/411/34/120B IPC

24.05.2021

Through Video Conferencing

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.05.2021 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through V.C.
Sh. Harish Kaushik, Ld Counsel for the applicant/accused through V.C.

I have heard arguments on the bail application from both the sides through video conferencing.

By way of present application, applicant is seeking interim bail of 90 days in view of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi on 04.05.2021 and 11.05.2021 as the case of the applicant falls under the category enlisted in the HPC.

Applicant is facing charges u/s 392/397/411/34/120B IPC and is in custody since 24.11.2020. Therefore, the case of the



applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, besides the present case, applicant has involvement in only one other case under section 25 Arms Act.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 40,000/- to the satisfaction of the concerned Jail Superintendent. It is directed that applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO and that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.



(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
24.05.2021

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

FIR No. 223/2016

PS : Nihal Vihar

**State Vs. Sewa Ram @ Manoj s/o Rameshwar r/o Village
Anand Khera, PS Nugoi, Distt. Shahjanpur, U.P.**

U/s 302 IPC

24.05.2021

Through Video Conferencing

**The undersigned is performing duty pursuant to the
computer generated circular/duty Roster dated
15.05.2021 of Ld. Principal District & Sessions Judge,
West, Tis Hazari Courts, Delhi.**

This is an application u/s 439 Cr.P.C. for grant of interim bail
moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through
V.C.
Sh. Pankaj Kishore Gupta, Ld Legal Aid Counsel for
the applicant/accused through V.C.

I have heard arguments on the bail application from
both the sides through video conferencing.

By way of present application, applicant is seeking
interim bail of 90 days in view of the guidelines issued by High
Powered Committee of Hon'ble High Court of Delhi on 04.05.2021
and 11.05.2021 as the case of the applicant falls under the
category enlisted in the HPC.

Applicant is facing charges u/s 302 IPC and is in



custody since 18.04.2016. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 40,000/- to the satisfaction of the concerned Jail Superintendent. It is directed that applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO and that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.


(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
24.05.2021

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

FIR No. 630/2020

PS : Ranhola

State Vs. Rajeev Dass s/o Lal Babu Dass

U/s 307 IPC

24.05.2021

Through Video Conferencing

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.05.2021 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through V.C.
Sh. Pankaj Kishore Gupta, Ld Legal Aid Counsel for the applicant/accused through V.C.

I have heard arguments on the bail application from both the sides through video conferencing.

By way of present application, applicant is seeking interim bail of 90 days in view of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi on 04.05.2021 and 11.05.2021 as the case of the applicant falls under the category enlisted in the HPC.

Applicant is facing charges u/s 307 IPC and is in




custody since 11.06.2020. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 40,000/- to the satisfaction of the concerned Jail Superintendent. It is directed that applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO and that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.


(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
24.05.2021

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

FIR No. 10/2020

PS : Ranhola

**State Vs. Manish Kumar s/o Rajesh Mehto r/o H.NO. C-
111, Gali No. 24, Jai Vihar, Harphool Vihar, Near Bajrang
Chowk Delhi.**

U/s 308/341 IPC

24.05.2021

Through Video Conferencing


**The undersigned is performing duty pursuant to the
computer generated circular/duty Roster dated
15.05.2021 of Ld. Principal District & Sessions Judge,
West, Tis Hazari Courts, Delhi.**

This is an application u/s 439 Cr.P.C. for grant of interim bail
moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through
V.C.
Sh. Pankaj Kishore Gupta, Ld Legal Aid Counsel for
the applicant/accused through V.C.

I have heard arguments on the bail application from
both the sides through video conferencing.

By way of present application, applicant is seeking
interim bail of 90 days in view of the guidelines issued by High
Powered Committee of Hon'ble High Court of Delhi on 04.05.2021
and 11.05.2021 as the case of the applicant falls under the
category enlisted in the HPC.




Applicant is facing charges u/s 308/341 IPC and is in custody since 20.03.2021. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 40,000/- to the satisfaction of the concerned Jail Superintendent. It is directed that applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO and that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.


(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
24.05.2021

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

**FIR No. 114/2019
PS : Punjabi Bagh
State Vs. Rahul Yadav s/o Amar Singh**

U/s 392/397/365/34 IPC & 25/27 Arms Act

24.05.2021

Through Video Conferencing

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.05.2021 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through V.C.
Sh. Pankaj Kishore Gupta, Ld Legal Aid Counsel for the applicant/accused through V.C.

I have heard arguments on the bail application from both the sides through video conferencing.

By way of present application, applicant is seeking interim bail of 90 days in view of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi on 04.05.2021 and 11.05.2021 as the case of the applicant falls under the category enlisted in the HPC.

Applicant is facing charges u/s 392/397/365/34 IPC & 25/27 Arms Act and is in custody since 01.03.2019. Therefore,



the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 40,000/- to the satisfaction of the concerned Jail Superintendent. It is directed that applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO and that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.


(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
24.05.2021

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

**FIR No. 559/16
PS : Ranhola
State Vs. Mritunjay Jha s/o Raj Kishore**

U/s 498A/304B/34 IPC

24.05.2021

Through Video Conferencing

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.05.2021 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.


This is an application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through V.C.
Sh. Pankaj Kishore Gupta, Ld Legal Aid Counsel for the applicant/accused through V.C.

I have heard arguments on the bail application from both the sides through video conferencing.

By way of present application, applicant is seeking interim bail of 90 days in view of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi on 04.05.2021 and 11.05.2021 as the case of the applicant falls under the category enlisted in the HPC.

Applicant is facing charges u/s 498A/304B/34 IPC and is in custody since 05.07.2016. Therefore, the case of the




applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 40,000/- to the satisfaction of the concerned Jail Superintendent. It is directed that applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO and that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.


(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
24.05.2021

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

FIR No. 876/17

PS : Ranhola

State Vs. Sonu @ Chiranjilal @ Manu s/o Vijay

U/s 302/308/323/148/149/34 IPC

24.05.2021

Through Video Conferencing

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.05.2021 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through V.C.
Sh. Pankaj Kishore Gupta, Ld Legal Aid Counsel for the applicant/accused through V.C.

I have heard arguments on the bail application from both the sides through video conferencing.

By way of present application, applicant is seeking interim bail of 90 days in view of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi on 04.05.2021 and 11.05.2021 as the case of the applicant falls under the category enlisted in the HPC.

Applicant is facing charges u/s 302/308/323/148/149/34 IPC and is in custody since 31.03.2018. Therefore, the case of



the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 40,000/- to the satisfaction of the concerned Jail Superintendent. It is directed that applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO and that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.


(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
24.05.2021

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

FIR No. 623/2019

PS : Ranhola

**State Vs. Banke Lal s/o Bhikam Singh r/o H.No. 55/56A,
Gali NO. 10, Sainik Enclave, Mohan Garden, Delhi**

U/s 498A/304B/34 IPC

24.05.2021

Through Video Conferencing

**The undersigned is performing duty pursuant to the
computer generated circular/duty Roster dated
15.05.2021 of Ld. Principal District & Sessions Judge,
West, Tis Hazari Courts, Delhi.**

This is an application u/s 439 Cr.P.C. for grant of interim bail
moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through
V.C.
Sh. Pankaj Kishore Gupta, Ld Legal Aid Counsel for
the applicant/accused through V.C.

I have heard arguments on the bail application from
both the sides through video conferencing.

By way of present application, applicant is seeking
interim bail of 90 days in view of the guidelines issued by High
Powered Committee of Hon'ble High Court of Delhi on 04.05.2021
and 11.05.2021 as the case of the applicant falls under the
category enlisted in the HPC.

Applicant is facing charges u/s 498A/304B/34 IPC and

is in custody since 06.10.2019. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 40,000/- to the satisfaction of the concerned Jail Superintendent. It is directed that applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO and that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.


(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
24.05.2021

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

FIR No. 311/2019

PS : Hari Nagar

**State Vs. Anil s/o Vinod r/o BE-284, Gali No.3, Hari Nagar,
New Delhi**

U/s 307/324/34 IPC

24.05.2021

Through Video Conferencing

**The undersigned is performing duty pursuant to the
computer generated circular/duty Roster dated
15.05.2021 of Ld. Principal District & Sessions Judge,
West, Tis Hazari Courts, Delhi.**

This is an application u/s 439 Cr.P.C. for grant of interim bail
moved on behalf of applicant/accused under HPC guidelines.


Present : Sh. Alok Saxena, Ld. Addl. PP for State through
V.C.

Sh. Pankaj Kishore Gupta, Ld Legal Aid Counsel for
the applicant/accused through V.C.

I have heard arguments on the bail application from
both the sides through video conferencing.

By way of present application, applicant is seeking
interim bail of 90 days in view of the guidelines issued by High
Powered Committee of Hon'ble High Court of Delhi on 04.05.2021
and 11.05.2021 as the case of the applicant falls under the
category enlisted in the HPC.

Applicant is facing charges u/s 307/324/34 IPC and is



in custody since 07.07.2019. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 40,000/- to the satisfaction of the concerned Jail Superintendent. It is directed that applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO and that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.


(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
24.05.2021

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

FIR No. 629/2018

PS : Punjabi Bagh

**State Vs. Jitender Kumar @ Jitu s/o Jai Swami r/o A-15B,
Old Slum Quarters, Paschim Vihar, New Delhi**

U/s 302/201/34 IPC & sec. 25/57/54/59 Arms Act

24.05.2021

Through Video Conferencing

**The undersigned is performing duty pursuant to the
computer generated circular/duty Roster dated
15.05.2021 of Ld. Principal District & Sessions Judge,
West, Tis Hazari Courts, Delhi.**

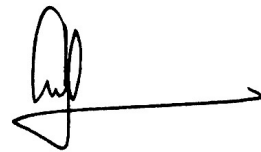
This is an application u/s 439 Cr.P.C. for grant of interim bail
moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through
V.C.
Sh. R.R. Jha, Ld Legal Aid Counsel for
the applicant/accused through V.C.

I have heard arguments on the bail application from
both the sides through video conferencing.

By way of present application, applicant is seeking
interim bail of 90 days in view of the guidelines issued by High
Powered Committee of Hon'ble High Court of Delhi on 04.05.2021
and 11.05.2021 as the case of the applicant falls under the
category enlisted in the HPC.

Applicant is facing charges u/s 302/201/34 IPC & sec.




25/57/54/59 Arms Act and is in custody since 09.11.2018. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 40,000/- to the satisfaction of the concerned Jail Superintendent. It is directed that applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO and that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.


(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
24.05.2021

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

**FIR No. 59/2020
PS : Kirti Nagar
State Vs. Rahul Chabra s/o Shammi Chabra r/o B-551, 1st
Floor, Sudarshan Park, Moti Nagar, Delhi**

U/s 308/304/323/506/147/148/34 IPC

24.05.2021

Through Video Conferencing

**The undersigned is performing duty pursuant to the
computer generated circular/duty Roster dated
15.05.2021 of Ld. Principal District & Sessions Judge,
West, Tis Hazari Courts, Delhi.**

This is an application u/s 439 Cr.P.C. for grant of interim bail
moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through
V.C.
Sh. Pankaj Kishore Gupta, Ld Legal Aid Counsel for
the applicant/accused through V.C.

I have heard arguments on the bail application from
both the sides through video conferencing.

By way of present application, applicant is seeking
interim bail of 90 days in view of the guidelines issued by High
Powered Committee of Hon'ble High Court of Delhi on 04.05.2021
and 11.05.2021 as the case of the applicant falls under the
category enlisted in the HPC.

Applicant is facing charges u/s 308/304/323/506/



147/148/34 IPC and is in custody since 07.02.2020. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 40,000/- to the satisfaction of the concerned Jail Superintendent. It is directed that applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO and that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.


(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
24.05.2021

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

FIR No. 59/2020

PS : Kirti Nagar

State Vs. Munawar Hussain @ Mikki s/o Mohd. Majid

U/s 308/304/323/506/147/148/34 IPC

24.05.2021

Through Video Conferencing

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 15.05.2021 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through V.C.
Sh. Ayub Ahmed Qureshi, Ld. Counsel for the applicant/accused through V.C.

I have heard arguments on the bail application from both the sides through video conferencing.

By way of present application, applicant is seeking interim bail of 90 days in view of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi on 04.05.2021 and 11.05.2021 as the case of the applicant falls under the category enlisted in the HPC.

Applicant is facing charges u/s 308/304/323/506/




147/148/34 IPC and is in custody since 29.01.2020. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 40,000/- to the satisfaction of the concerned Jail Superintendent. It is directed that applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO and that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.


(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
24.05.2021

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

FIR No. 390/2018

PS : Hari Nagar

**State Vs. Pradeep Sharma s/o Shiv Dutt Sharma r/o B-4,
Gali No.8, near Murga Chowk, Uttam Nagar, Delhi**

U/s 302/201/120B/34 IPC

24.05.2021

Through Video Conferencing

**The undersigned is performing duty pursuant to the
computer generated circular/duty Roster dated
15.05.2021 of Ld. Principal District & Sessions Judge,
West, Tis Hazari Courts, Delhi.**

This is an application u/s 439 Cr.P.C. for grant of interim bail
moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through
V.C.
Sh. Vikas Bhardwaj, Ld Counsel for the
applicant/accused through V.C.
IO Inspector Praveen through V.C.

I have heard arguments on the bail application from
both the sides through video conferencing.

By way of present application, applicant is seeking
interim bail of 90 days in view of the guidelines issued by High
Powered Committee of Hon'ble High Court of Delhi on 04.05.2021
and 11.05.2021 as the case of the applicant falls under the
category enlisted in the HPC.

Applicant is facing charges u/s 302/201/120B/34 IPC



and is in custody since 07.09.2018. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 40,000/- to the satisfaction of the concerned Jail Superintendent. It is directed that applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO and that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.



(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
24.05.2021

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI**

FIR No. 727/2019

PS : Ranhola

**State Vs. Naresh Kumar s/o Badri Prasad r/o S-6, Gali
No.6, Vikas Nagar, Uttam Nagar, New Delhi**

U/s 304B/34 IPC

24.05.2021

Through Video Conferencing

**The undersigned is performing duty pursuant to the
computer generated circular/duty Roster dated
15.05.2021 of Ld. Principal District & Sessions Judge,
West, Tis Hazari Courts, Delhi.**

This is an application u/s 439 Cr.P.C. for grant of interim bail
moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through
V.C.
Sh. Pankaj Kishore Gupta, Ld Legal Aid Counsel for
the applicant/accused through V.C.

I have heard arguments on the bail application from
both the sides through video conferencing.

By way of present application, applicant is seeking
interim bail of 90 days in view of the guidelines issued by High
Powered Committee of Hon'ble High Court of Delhi on 04.05.2021
and 11.05.2021 as the case of the applicant falls under the
category enlisted in the HPC.

Applicant is facing charges u/s 304B/34 IPC and is



in custody since 07.12.2019. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 40,000/- to the satisfaction of the concerned Jail Superintendent. It is directed that applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO and that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.


(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
24.05.2021

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI

FIR No. 117/2017

PS : Nihal Vihar

State Vs. Manoj Mehto s/o Shiven Mehto r/o Village
Amirbigha PS Asthwan, Distt. Nalanda, Bihar

U/s 302/201 IPC

24.05.2021

Through Video Conferencing

The undersigned is performing duty pursuant to the
computer generated circular/duty Roster dated
15.05.2021 of Ld. Principal District & Sessions Judge,
West, Tis Hazari Courts, Delhi.

This is an application u/s 439 Cr.P.C. for grant of interim bail
moved on behalf of applicant/accused under HPC guidelines.

Present : Sh. Alok Saxena, Ld. Addl. PP for State through
V.C.
Sh. Abhijit Bhagat, Ld Legal Aid Counsel for the
applicant/accused through V.C.

I have heard arguments on the bail application from
both the sides through video conferencing.

By way of present application, applicant is seeking
interim bail of 90 days in view of the guidelines issued by High
Powered Committee of Hon'ble High Court of Delhi on 04.05.2021
and 11.05.2021 as the case of the applicant falls under the
category enlisted in the HPC.

Applicant is facing charges u/s 302/201 IPC and is in

custody since 25.03.2017. Therefore, the case of the applicant is covered under the categories listed in the guidelines of HPC dated 04.05.2021 and 11.05.2021 and hence, can be considered.

As per the report of the IO, applicant has no previous involvement in any other case.

Therefore, in view of the guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021 of Hon'ble High Court of Delhi, applicant is granted interim bail of 90 days subject to furnishing of personal bond in the sum of Rs. 40,000/- to the satisfaction of the concerned Jail Superintendent. It is directed that applicant shall keep his mobile phone on 24 hours and in case of change of his mobile number or address, he shall inform the same to the IO and that applicant shall not contact/threaten the witnesses in any manner. Application stands disposed off. The period of 90 days shall be counted from the date of release of applicant from jail. Applicant shall surrender after the expiry of 90 days before the Jail Superintendent.

Copy of this order be sent to Jail Superintendent, Central Jail, Tihar for information and compliance.

Dasti copy be given.


(POORAN CHAND)
ASJ-02/West/Delhi
Vacation Judge
24.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.327/2016
P.S. :Kirti Nagar
U/s. 381/342/394/397/395/412/120B/34/174A IPC
State Vs.Vicky Singh @ Chiku

As per directions of Ld. Principal District & Sessions Judge
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated
15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking bail moved on behalf of
applicant/accused.

24.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. A.F. Faizi, Ld. Counsel for applicant/accused.

Though IO filed reply but has not filed verification report qua the
medical documents of applicant's mother.

Let medical documents of applicant's mother be called for next
date.

Put up for filing of report and for hearing of the bail application on
02.06.2021.



(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

24.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.293/14
P.S. : Kirti Nagar
U/s. 302/34 IPC
State Vs.Abdul Samad @ Guddu

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

24.05.2021

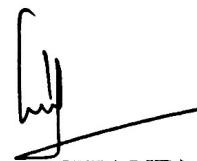
Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Pankaj Kishore Gupta, Ld. LAC for applicant/accused.

IO filed report in pdf form.

As per report of IO an interim bail has been granted to the applicant/accused.

In view of fact that interim bail has already been granted to the accused, the present bail application is not maintainable. Hence, same is dismissed as disposed off.

Copy of this order be given dasti, as prayed.



(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

24.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.751/15
P.S. :Kirti Nagar
U/s. 392/397/34 IPC & 25/54/59 Arms Act & 53/116 DP ACT
State Vs. Ajruddin @ Raju

**As per directions of Ld. Principal District & Sessions Judge
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated
15.05.2021, this bail application is being taken up for hearing through VC.**

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of
applicant/accused.

24.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Pankaj Kishore Gupta, Ld. LAC for applicant/accused.

IO filed reply in pdf form.

At this stage, Ld. State Counsel, at the strength of reply of IO
submits that besides the present case, 5 other cases are pending against the present
accused, hence, he is not entitled for interim bail.

In view of the report of IO, present application is dismissed as not
maintainable under HPC guidelines.

Copy of this order be given dasti, as prayed.



(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
24.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.129/18
P.S. :Hari Nagar
U/s. 498A/304B/302 IPC
State Vs.Ravi Prakash

**As per directions of Ld. Principal District & Sessions Judge
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated
15.05.2021, this bail application is being taken up for hearing through VC.**

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of
applicant/accused.

24.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Pankaj Kishore Gupta, Ld. LAC for applicant/accused.
IO/Inspector Praveen.

IO submits that in the present case accused has been granted
interim bail from Hon'ble High Court.

At this stage, Ld. Counsel wishes to withdraw the present bail
application.

In view of the submission of Ld. Counsel, the present bail
application is dismissed as withdrawn.

Copy of this order be given dasti, as prayed.



(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

24.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.190/21
P.S. :Ranhola
U/s. 354 IPC & 8 POCSO Act
State Vs.Chhote lal

**As per directions of Ld. Principal District & Sessions Judge
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated
15.05.2021, this bail application is being taken up for hearing through VC.**

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

24.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Pankaj Kishore Gupta, Ld. LAC for applicant/accused.
Ms. Mani Chaudhary, Ld. DCW Counsel.

IO filed report in pdf form.

As per report of IO accused is not wanted in any other case.

At the request of Ld. DCW Counsel, let the notice be issued to
victim through IO for next date.

Put up for appearance of victim and hearing of this bail application
on 07.06.2021.


(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

24.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.102/21
P.S. :Kirti Nagar
U/s. 354 IPC & 12 POCSO Act
State Vs.Sushil Kumar Thakur

**As per directions of Ld. Principal District & Sessions Judge
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated
15.05.2021, this bail application is being taken up for hearing through VC.**

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of
applicant/accused.

24.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Pankaj Kishore Gupta, Ld. LAC for applicant/accused.
Ms. Mani Chaudhary, Ld. DCW Counsel.

Reply not filed by IO.

Let notice be issued to the SHO with directions to ensure the filing
of reply on next date positively.

At the request of Ld. DCW Counsel, let the notice be issued to
victim through IO for next date.

Put up for filing of reply, appearance of victim and hearing of this
bail application on 07.06.2021.


(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

24.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.645/2020
P.S. :Punjabi Bagh
U/s. 363/366/354 IPC & POCSO Act
State Vs.Irshad

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

24.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Pankaj Kishore Gupta, Ld. LAC for applicant/accused.
Ms. Mani Chaudhary, Ld. DCW Counsel.

Reply not filed by IO.

Let notice be issued to the SHO with directions to ensure the filing of reply on next date positively.

At the request of Ld. DCW Counsel, let the notice be issued to victim through IO for next date.

Put up for filing of reply, appearance of victim and hearing of this bail application on 07.06.2021.


(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

24.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.296/20
P.S. :Anand Parbat
U/s. 363/342 IPC & 8/12 POCSO Act
State Vs.Wahid

**As per directions of Ld. Principal District & Sessions Judge
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated
15.05.2021, this bail application is being taken up for hearing through VC.**

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of
applicant/accused.

24.05.2021

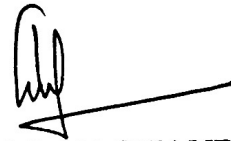
Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Rajan Bhatia, Ld. LAC for applicant/accused.

Reply not filed by IO.

Let notice be issued to the SHO with directions to ensure the filing
of reply on next date positively.

At the request of Ld. State Counsel, let the notice be issued to
victim through IO for next date.

Put up for filing of reply, appearance of victim and hearing of this
bail application on 29.05.2021.



(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

24.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.415/2016
P.S. :Nihal Vihar
U/s. 302/34/195A IPC & 25 Arms Act
State Vs.Ravinder @ Sabi

**As per directions of Ld. Principal District & Sessions Judge
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated
15.05.2021, this bail application is being taken up for hearing through VC.**

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of
applicant/accused.

24.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
None for applicant/accused despite repeated calls.

In the interest of justice, let this bail application be put up for
hearing on 11.06.2021.



(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
24.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.425/2019
P.S. : Punjabi Bagh
U/s. 302/201 IPC
State Vs.Naushad Alam

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application for preponement of date of hearing on the application for interim bail.

24.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Pramod Dubey, Ld. Sr. Advocate through Sh. Usman Chaudhary, Ld. Counsel for applicant/accused.

I have heard both parties on the application for preponement of next date of hearing in the interim bail application, which is stated to be fixed for 11.06.2021.

In view of the facts pleaded in the application next date of hearing is preponed for 01.06.2021.

At the request of Ld. Counsel for applicant/accused, let TCR be summoned for next date.

Put up for hearing of interim bail application on 01.06.2021.



(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

24.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.12633/2019
P.S. :Punjabi Bagh
U/s. 392/397/34 IPC
State Vs.Abdul

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

24.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Amzad Khan, Ld. Counsel for applicant/accused.

IO filed reply in pdf form.

Reply of IO shows that the accused is involved in other 11 cases besides the present one.

At this stage, Ld. Counsel for applicant/accused submits that in the above mentioned cases accused has been acquitted and he seeks one week time to file certified copy of acquittal orders/judgments.

Put up for filing of judgments and hearing of this bail application on 09.06.2021.

Copy of this order be given dasti, as prayed.



(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

24.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.882/2015
P.S. :Nihal Vihar
U/s. 302/307/34 IPC
State Vs.Nitin @ Parveen

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

24.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. R.R. Jha, Ld. LAC for applicant/accused.

IO filed reply in pdf form.

At this stage, Ld. State Counsel, at the strength of reply of IO submits that besides the present case, 2 other cases are pending against the present accused, hence, he is not entitled for interim bail.

In view of the report of IO, present application is dismissed as not maintainable under HPC guidelines.

Copy of this order be given dasti, as prayed.



(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

24.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.234/18
P.S. :Ranjit Nagar
U/s. 302/307/148/149/427/34 IPC
State Vs.Preeti

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

24.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Anil Sharma, Ld. Counsel for complainant.
Sh. Gaurav Singhal, Ld. Counsel for applicant/accused.
IO/Inspector Surrender.

IO filed reply. Same is taken on record.

At the outset, Ld. counsel for complainant states that on the ground of HPC previous bail application was dismissed and order is lying in the file.

In these circumstance, at the request of Ld. State Counsel, let TCR be called for next date.

Put up for purpose fixed on 05.06.2021.



(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

24.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.378/2020
P.S. :Ranjit Nagar
U/s. 354A IPC and 8 POCSO Act
State Vs.Sohail

As per directions of Ld. Principal District & Sessions Judge
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated
15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of
applicant/accused.

24.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Pankaj Kishore Gupta, Ld. LAC for applicant/accused.
Ms. Mani Chaudhary, Ld. DCW Counsel.

IO filed report in pdf form.

At the request of Ld. DCW Counsel, let the notice be issued to
victim through IO for next date.

Put up for appearance of victim and hearing of this bail application
on 07.06.2021.



(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge
24.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.470/14
P.S. :Paschim Vihar
U/s. 307/34 IPC
State Vs.Akash

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

24.05.2021


Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Pankaj Kishore Gupta, Ld. LAC for applicant/accused.

IO filed reply in pdf form.

At this stage, Ld. State Counsel, at the strength of reply of IO submits that besides the present case, 8 other cases are pending against the present accused, hence, he is not entitled for interim bail.

In view of the report of IO, present application is dismissed as not maintainable under HPC guidelines.

Copy of this order be given dasti, as prayed.



(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
24.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.835/2015

P.S. : Nihal Vihar

U/s. 302/34/120B IPC & 27/54/59 Arms Act

State Vs.Jadgish @ Rajesh

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

24.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. R.R. Jha, Ld. LAC for applicant/accused.

IO filed reply in pdf form.

At this stage, Ld. State Counsel, at the strength of reply of IO submits that besides the present case, 15 other cases are pending against the present accused, hence, he is not entitled for interim bail.

In view of the report of IO, present application is dismissed as not maintainable under HPC guidelines.

Copy of this order be given dasti, as prayed.



(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

24.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

Bail application no. 2383/2020

FIR No.223/19

P.S. : Hari Nagar

U/s. 420/506 IPC

State Vs.Rinku Sidhu and another

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 438 Cr.P.C seeking anticipatory bail moved on behalf of applicant/accused.

24.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
None for both the parties.
Even IO not present.

Let notice be issued to the accused persons through IO in terms of previous order for 18.06.2021.



(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

24.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.683/2019
P.S. :Punjabi Bagh
U/s. 376(2)(1)/376(2)(n)/506 IPC
State Vs.Pawan

As per directions of Ld. Principal District & Sessions Judge
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated
15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of
applicant/accused.

24.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Sarvesh Kumar, Ld. Counsel for applicant/accused.
Ms. Arti Pandey, Ld. DCW Counsel.
IO/WSI Deepali.

IO filed reply in pdf form.

At the request of Ld. State Counsel, let notice be issued to victim
through IO as offence u/s. 376 IPC is involved in this case.

Put up for appearance of victim and hearing of this bail application
for 09.06.2021.



(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

24.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.36/2018
P.S. :Kirti Nagar
U/s. 366/344/370/376/109/120B IPC & 6 POCSO Act
State Vs.Anand Saraf

As per directions of Ld. Principal District & Sessions Judge
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated
15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of
applicant/accused.

24.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Jitendra Dhingra, Ld. Counsel for applicant/accused.

Reply not filed by IO.

Let notice be issued to the SHO with directions to ensure the filing
of reply on next date positively.

At the request of Ld. State Counsel, let notice be issued to victim
through IO as offence u/s. 376 IPC is involved in this case.

Put up for filing of reply, appearance of victim and hearing of this
bail application for 08.06.2021.



(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
24.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.876/2021
P.S. :Ranhola
U/s. 302/308/323/148/149/174A/34 IPC
State Vs.Manjeet Dabas @ Kalu

As per directions of Ld. Principal District & Sessions Judge
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated
15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of
applicant/accused.

24.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. D.V. Goyal, Ld. Counsel for applicant/accused.

At the outset, Ld. counsel for applicant/accused wishes to withdraw
the present bail application.

In view of the submissions of Ld. Counsel, the present bail
application is dismissed as withdrawn.

Copy of this order be given dasti, as prayed.



(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
24.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.381/2019
P.S. : Nihal Vihar
U/s. 307/120B/34 IPC
State Vs.Manjeet Saini @ Bholu

**As per directions of Ld. Principal District & Sessions Judge
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated
15.05.2021, this bail application is being taken up for hearing through VC.**

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of
applicant/accused.

24.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Nishant Rana and Sh. Naman Sabhawal, Ld. Counsel for
applicant/accused.

IO filed report in pdf form.

As per report of IO an interim bail has been granted to the
applicant/accused.

In view of fact that interim bail has already been granted to the
accused, the present bail application is not maintainable. Hence, same is dismissed
as disposed off.

Copy of this order be given dasti, as prayed.



(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

24.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.876/2021
P.S. :Ranhola
U/s. 302/308/323/148/149/174A/34 IPC
State Vs.Sanjeev @ Neeru

**As per directions of Ld. Principal District & Sessions Judge
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated
15.05.2021, this bail application is being taken up for hearing through VC.**

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of
applicant/accused.

24.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Rajeev Wasan, Ld. Counsel for applicant/accused.

At the outset, Ld. counsel for applicant/accused wishes to withdraw
the present bail application.

In view of the submissions of Ld. Counsel, the present bail
application is dismissed as withdrawn.

Copy of this order be given dasti, as prayed.



(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
24.05.2021

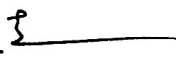
**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.394/19
P.S. :Nihal Vihar
U/s. 363/376 IPC & 6 POCSO Act
State Vs.Khem Chand

**As per directions of Ld. Principal District & Sessions Judge
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated
15.05.2021, this bail application is being taken up for hearing through VC.**

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of
applicant/accused.

24.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
None for applicant/accused.
Ms. Mani Chaudhary, Ld. DCW Counsel.
Ms. Seemanta 1.0 
Reply filed in pdf form.

At the request of Ld. DCW Counsel, let notice be issued to victim
through IO as offence u/s. 376 IPC is involved in this case.

Put up for appearance of victim and hearing of this bail application
for 29.05.2021.


(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

24.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.621/19
P.S. :Nihal Vihar
U/s. 376 IPC & 6 POCSO Act
State Vs.Ajay Kumar Shah

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

24.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Ms. Mamta Wadhwa, Ld. Counsel for applicant/accused.
Ms. Mani Chaudhary, Ld. DCW Counsel.

Reply filed by IO in pdf form.

At the request of Ld. DCW Counsel, let notice be issued to victim through IO as offence u/s. 376 IPC is involved in this case and IO is directed to supply copy of reply to Ld. Counsel for accused.

Put up for appearance of victim and hearing of this bail application for 05.06.2021.



(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
24.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.22/21
P.S. :Kirti Nagar
U/s. 285/304 IPC
State Vs.Tunni Prasad @ Tony Prasad

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

24.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. S.K. Shah, Ld. counsel for accused.

Reply not filed by IO.

Let notice be issued to the SHO with directions to ensure the filing of reply on next date positively.

At the request of Ld. counsel, let TCR be also called as challan is stated to be filed in the concerned court.

Put up for filing of reply and hearing of this bail application on 07.06.2021.


(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge
24.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.82/21
P.S. :Paschim Vihar (west)
U/s. 308/34 IPC
State Vs.Amruddin @ Kamru

**As per directions of Ld. Principal District & Sessions Judge
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated
15.05.2021, this bail application is being taken up for hearing through VC.**

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of
applicant/accused.

24.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Pankaj Kishore Gupta, Ld. LAC for applicant/accused.

Reply filed by IO in pdf form without previous involvement.

Let previous involvement report of accused be called through IO
for 05.06.2021.



**(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
24.05.2021**

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.170/21
P.S. :Nihal Vihar
U/s. 376/354 IPC
State Vs.Arbaz Khan

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

24.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. A.S. Thapa, Ld. counsel for applicant/accused.
Ms. Arti Pandey, Ld. DCW Counsel.
WSI, Sangeeta, IO with victim.

Ld. Counsel for applicant/accused submits that he has not been supplied copy of reply. IO is directed to supply the copy of reply to Ld. Counsel for applicant/accused.

Put up for hearing of this bail application on 31.05.2021.



(POORAN CHAND)
ASJ-02/West/Delhi : Vacations Judge
24.05.2021

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.53/14
P.S. : Kirti Nagar
U/s. 302/34 IPC
State Vs.Ramu @ Raman

As per directions of Ld. Principal District & Sessions Judge
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated
15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of
applicant/accused.

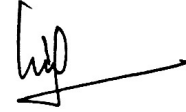
24.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Pankaj Kishore Gupta, Ld. LAC for applicant/accused.

IO filed reply but the particulars of FIR are not correct.

At the request of State Counsel, let IO be called for next date i.e.

07.06.2021.



(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

24.05.2021

**IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.53/17
P.S. : Kirti Nagar
U/s. 302/34 IPC
State Vs.Sonu

**As per directions of Ld. Principal District & Sessions Judge
(West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated
15.05.2021, this bail application is being taken up for hearing through VC.**

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of
applicant/accused.

24.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Pankaj Kishore Gupta, Ld. LAC for applicant/accused.

IO filed reply but the particulars of FIR are not correct.

At the request of State Counsel, let IO be called for next date i.e.

07.06.2021.


(POORAN CHAND)

**ASJ-02/West/Delhi : Vacations Judge
24.05.2021**

IN THE COURT OF SH. POORAN CHAND, LD. ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.256/2021

P.S. : Punjabi Bagh

U/s. 440 IPC & 27/54/59 Arms Act

State Vs. Manju @ Pushpa

As per directions of Ld. Principal District & Sessions Judge (West), Delhi vide order no. 449/10620-10661/S.V./Gaz./DJ West/2021, dated 15.05.2021, this bail application is being taken up for hearing through VC.

This is an application u/s. 439 Cr.P.C seeking interim bail moved on behalf of applicant/accused.

24.05.2021

Present : Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Pradeep Nagar, Ld. counsel for applicant/accused.
IO not present.

Reply filed by IO in pdf form.

Ld. Counsel for applicant/accused submits that he has not been supplied copy of reply. IO is directed to supply the copy of reply to Ld. Counsel for applicant/accused.

Put up for hearing of this bail application on 03.06.2021.


(POORAN CHAND)

ASJ-02/West/Delhi : Vacations Judge

24.05.2021